

Order dated 4.7.2001

For hearing
order dt. 4.7.01
may Please be
seen
Fatma Benth
1917

On behalf of learned Counsel for
the petitioner a short adjournment is
sued for. In this case Shri A. Routray
who has filed a Memo for urgent
hearing of the case, has not filed
Memo of appearance. In view of this,
adjourned to 20.07.01.

S. J. M.
Vice-Chairman
A.P.

Member(s)

ORDER DT. 20.7.2001.

Heard Shri D. P. Dhal Samant learned
counsel for the applicant and Mr. A. Routray,
learned Additional Standing Counsel for the
Respondents and have perused the records.
for the purpose of considering this OA it is
not necessary to go into too many facts of this
case. In this OA, the applicant has prayed for a
direction to the Respondents to finalise the
selection process for the post of EDMC, Taraput
BO within a stipulated time. Respondents have filed
counter in February, 1997. In the counter it has
been mentioned in para 7 that because of certain
unavoidable reason selection in the post of EDMC,
Taraput BO could not be finalised and the
concerned SDIP has been directed to finalise the
selection as early as possible taking into
consideration the orders of the Tribunal in
OA No. 245/96. In view of this, we dispose of
this OA with a direction to Res. No. 3 that in case

S. J. M.

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on 922/96

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NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

free copy of
the order
dt. 20.7.01 given
to the both
counsel.

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S.O

the selection for the post of EDMC, Tarapur 30 has not yet been finalised then the same should be finalised within a period of 30 days from the date of receipt of a copy of this order.

With the above observations and directions the OA is disposed of. No costs.

(G. NARASIMHAM)
MEMBER (JUDICIAL)

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VICE-2070 NO 1

KNM/GM.